

negotiations from those countries before coming to a conclusion whether we can get the latest technology. For that purpose, the Government has accepted that recommendation. It had been sent to the H.E.C. How, some of the H.E.C.'s high officials went to those countries and saw the manufacturing units. Their report will come to Government and, then, a decision will be taken by the Foreign Investment Board.

SHRI VASANT SATHE: Sir, I would like to know firstly which are those two countries and which are the units of the companies/private parties with whom Government would like to have collaboration in so far as it relates to the latest technology for the H.E.C.?

Secondly after such a report comes, you will also consult your primary collaborator, that is, the Soviet Union to see whether that technology is available with them instead of later on having the complication of your having to go for a different technology from a different country. We are carrying on with the technology from the Soviet Union. The other technology if it comes, it may create a complication. So, I would like to know which are those countries and whether you have asked the Soviets about that technology being available with them or not?

SHRIMATI ABHA MAITI: Those manufacturing units are M/s. Page Engineering Co., USA and Ransomes & Rapier Ltd., U.K. We have already collaboration with M/s. Prommash-export, USSR. We have addressed them also. We have not got any response from them. We need not also take any permission from the previous collaborator in this matter. There is no such binding rule on us.

(Interruptions)

Schemes for development of tribal areas

*233. **SHRI GIRIDHAR GOMANGO:** Will the Minister of HOME AF-

FAIRS be pleased to lay a statement showing:

(a) the Central Ministries which have prepared schemes for the development of Tribal Areas and socio-economic upliftment of tribal people so far;

(b) the amount earmarked by the Ministries for the sub-plan areas for the years 1978-79 and 1979-80;

(c) the reasons for delay in earmarking allocations by the Ministries; and

(d) the initiative taken by his Ministry for earmarking money and releasing the money to the States by the Ministries since the finalisation of sub-plan?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) and (b) A statement is laid on the Table of the House.

(c) In view of the amounts committed by various sectoral Ministries to on-going programmes adequate earmarking could not be done in 1978-79. The State and Central Plans and the items of Central Plan Schemes were settled only recently. Hence there has been delay in earmarking funds for tribal Sub-Plan.

(d) A Central Coordination Committee for the Development of Backward Classes on which all development Ministries are represented was set up under the Chairmanship of the Minister in the Ministry of Home Affairs to ensure *inter alia* the adequate flow of resources from the Central Plan programmes to the tribal areas. The matter has been emphasized at the meeting of the Committee and has also been taken up separately in discussions with each concerned Ministry.

Statement

Statement showing amounts earmarked by Central Ministries for the Tribal Sub-Plan Areas out of Central Plan Programmes

Ministry/Deptt.	Scheme	Outlay earmarked for Tribal Sub-Plan area		Remarks
		1978-79	1979-80	
(Rs. in lakhs)				
Ministry of Education and Social Welfare.	1. Non-formal adult education programmes	28.86	150.00	
	2. Scholarships	2.00	2.00	
(i) Deptt. of Education	3. NCERT—Preparation of special curricula reading material for tribal students, Orientation programme for education officers working in the tribal areas studies etc.	1.00	10.00	
	4. Non-formal education programme at school stage.	Not implemented in this year.	150.00	
	5. Vocationalisation.	(Not quantified).	15.00	
(ii) Deptt. of Social Welfare	(i) Integrated Child Development Services	82.51	102.75	
	(ii) Functional Literacy Programme for adult women	35.48	36.70	
D.G.P.&T.	Telecommunication in tribal areas.	750.00	750.00	
Ministry of Works and Housing	Drinking Water Schemes	Not quantified.	Not quantified.	In the absence of authentic data as to the size and extent of the problem it has not been possible yet to finalise the amount to be earmarked.
Ministry of Energy (Deptt. of Power).	Rural Electrification	2477.00	*	*Total amount for the programmes for country as a whole has not yet been decided.
Civil Supplies and Co-operation.	National Co-operative Development Corporation (For development of Co-operatives in Tribal Areas)	230.00	300.00	

Ministry/Deptt.	Scheme	Outlay earmarked for Tribal Sub-Plan area		Remarks
		1978-79	1979-80	
Ministry of Shipping and Transport (Roads Wing).	Central Sector Roads Scheme . . .	900.00	1000.00	
Deptt. of Rural Development	Drought Prone Areas Programme . . .	1510.00	Not yet decided.	
	Development of Primary Markets in Tribal areas.	30.00	30.00	
	Hill Area Development .	35.00	Discontinued.	
	Applied Nutrition Programme (ANP) . . .	13.66	12.26	
Deptt. of Agriculture	Forestry	425.00	510	
	Soil & Water Conservation	403.00	415.00	
	Animal Husbandry . . .	297.00	160.00	
	Agricultural Inputs . . .	2.00	Not yet decided.	
	Crop-Oriented Programmes	164.00	22.00	
	Minor Irrigation and Water Management . . .	55.00	55.00	
	Agricultural Extension .	25.00		@ The Scheme benefiting Tribals is being transferred to States.
	Fisheries	14.00	25.00	

SHRI GIRIDHAR GOMANGO: Sir, I have just now gone through the statement of the Minister. The sub-plan was finalised in 1974-75 and the strategy was to earmark funds from Central Ministries. Now, we have completed one year of the Sixth Five Year Plan but the ministries at the Central level have not yet quantified the amount for the tribal sub-plan area. The reasons given by the Minister may be partly true but the main reason is that the ministries at the Centre have not gone into the depth of the problems of the tribal area. How can the States earmark the money if the Centre does not give adequate aid to the States. Sir, though repeated assurances have been given by different ministries and the Prime Minister has also written a

letter to all the ministries yet they have not quantified the amount for the tribal sub-plan area. So, I would like to know whether in the annual plan 1979-80 all the ministries will quantify the amount for the tribal sub-plan area or not?

SHRI DHANIK LAL MANDAL: Sir, the hon'ble Member may look into the Statement laid. He will find Education and Welfare Ministries have already done some work in earmarking and so also Housing Ministry, Irrigation and Health Ministries. It is true that there was some time lag but then it is being made up and as the hon'ble Member knows the Prime Minister has written to all the Ministries and departments that they must earmark for tribal development from their own sector and do it quickly.

SHRI GIRIDHAR GOMANGO: Sir, the hon'ble Minister has said that the Ministry of Works and Housing has earmarked money but there are no details about that in the statement. It has been stated that some Ministries, like Ministry of Works and Housing, have earmarked some money for the tribal areas. The working group on tribal sub-plan development has already submitted their report and they have gone into the problems in detail and have said about the allocation of money and implementation of the various programmes. They have said that all the Ministries will earmark money for these areas, but we find that only a few Ministries have quantified the amount; and that amount is very small. Out of thousands of crores, they would get only a few lakhs of rupees. In this way, how do you expect the development of tribal areas?

SHRI DHANIK LAL MANDAL: Sir, I agree that the position is not satisfactory at all. In this context, I have already stated that the hon. Prime Minister had written last year to all the Ministries and Departments that they must earmark money out of their own sector for the development of the tribal areas. They should either take up a new programme or modify the on-going programmes and do something for the tribal areas.

श्री जीतू भाई गानित: अध्यक्ष महोदय, द्वाइवस एरियाज के लिये जो ग्रांट सरकार की ओर से दी जाती है वह सारी ग्रांट प्रलग प्रलग विभागों के अधिकारियों की ही जाती है। ऐंरीकल्पर की ग्रांट ऐंरीकल्पर आफिसर की, एमीमल हस्वीकी की एमीमल हस्वीकी के अधिकारी की, रोड के लिए एक्सीक्यूटिव इंजीनियर की इस तरह प्रलग प्रलग विभागों की ग्रांट प्रलग प्रलग अधिकारियों की ही जाती है। यह सारी ग्रांट द्वाइवस ऐडमिनिस्ट्रेटर के पास न होने से यह ग्रांट चण्डी तरह से खर्च नहीं होती और जिसने ट्राइव में खर्च होनी चाहिये उसने ट्राइव में खर्च नहीं की। इसमें जो अक्ल संकलन होगा चाहिये वह संकलन की नहीं होता। इसी कारण यह ग्रांट खर्च नहीं की जाती। तो मैं माननीय मंत्री जी से जानना चाहता हूँ कि दूर सभ की जो ग्रांट होती है वह सारी ग्रांट विभा कलेक्टर या डिस्ट्रिक्ट डेवलपमेंट आफिसर के पास रखी जायेगी, क्या वर्कमेंट ऐसा निश्चय करले

जा रही है? जिससे वह ग्रांट चण्डी तरह से खर्च हो ऐडमिनिस्ट्रेटर निश्चित समय के अन्दर मुडिनाइज कर सके?

श्री धनिक लाल मण्डल: अध्यक्ष महोदय, जो इंटीग्रेटेड द्वाइवस डेवलपमेंट प्रोजेक्ट है उस की जो पैकेज मिलती है सब-प्लान के लिए रॉयल्टी सरकारों से वह डिपार्टमेंट से मिलती है। यह माननीय सभ्य का कहना बिल्कुल ठुस्त है कि ऐंरीकल्पर वाले ऐंरीकल्पर को वेत है, एमीमल हस्वीकी वाले एमीमल हस्वीकी के काम के लिये वेत है। लेकिन सब को मिला कर एक कोऑर्डिनेशन कमेटी होती है और उस के लिए एक विशेष प्रोजेक्ट आफिसर होता है जिस का काम यह देखना होता है . . . (अवधान)

श्री हुकम चन्द कछवाय: वह कुछ नहीं करता।

श्री धनिक लाल मण्डल: उस में जो खामियां हैं उन को दुरुस्त करने के लिये हम लोग प्रयास कर रहे हैं।

श्री हुकम चन्द कछवाय: माननीय मंत्री जी ने इस बात की स्वीकार किया है कि काम सतोपजनक नहीं है और विलम्ब हुआ है इस बात की भी स्वीकार किया है। इन दोनों बातों का सतोप बिलाने के लिये उन्होंने प्रधान मंत्री जी के पत्र का उत्तर भी किया है। मैं जानना चाहता हूँ कि देश के अन्दर आप ने कितने ऐसे आदिवासी क्षेत्र बनाए हैं और क्या यह बात सत्य है कि जो पैसा दिया जाता है वह बहुत बोजा है और वह भी लैम्प हो जाता है, खर्च नहीं होता है? यह पैसा पूरा खर्च हो और पैसा बड़े उस क्षेत्र के विकास के लिए उस के लिए क्या कोई ठोस कदम आप ने उठाया है? प्रधान मंत्री जी ने जो पत्र लिखा है उस पर किन राज्य सरकारों ने धमल किया है और किन किन ने नहीं किया है यदि किया है तो उस में कितनी प्रगति हुई है? क्या आपने धाने वाली छठी पंच वर्षीय योजना में उनके लिए प्रलग से पैसा रखा गया है? यदि रखा गया है या रखने का विचार है तो कितना रुपया रखने का विचार है? . . . (अवधान) . . .

अध्यक्ष महोदय: बहुत बड़ा क्वेश्चन है?

श्री हुकम चन्द कछवाय: ठीक उस का विकास हो उसके लिए कौन से कदम सरकार उठाने जा रही है?

श्री धनिक लाल मण्डल: छठी पंच वर्षीय योजना में कुल अंश कर 3 हजार करोड़ रुपया इस भाग में खर्च होगा। उस में स्टेट सेंटर से हमारा अनुमान है 18 सौ करोड़ खर्च होगा, स्पेशल सेट्टल वसिस्टेंस के रूप में साढ़े तीन सौ करोड़ खर्च होगा और जो इंस्टीट्यूशनल फार्मिमेंट है उस की भी हम ध्यान में रखते हैं, उधर से भी सौब बा छः सौ करोड़ रुपया जाएगा। सब मिला कर 3 हजार करोड़ रुपया पूरे देश में संवर्धन पर खर्च होगा। प्रधान मंत्री जी के पत्र की बातें भी बिल्कुल सत्य हैं वह स्टेट गवर्नमेंट्स के सिद्ध नहीं बल्कि उन्होंने सेट्टल वसिस्टेंस की रीखा है। न किनेस हीथ मिनिस्ट्रीज की जो कि इस भाग को भरती है बल्कि

कभी विभागों की... कभी... में बर्षों के बाद नहीं है, बल्कि कानूनमय योजना में ही प्रतिष्ठित करने या न के स्वीकार की जा सकती है। इसलिये इसमें वेतन का कोई सवाल नहीं है, वेतन पर्याप्त आ रहा है।

श्री लक्ष्मी नारायण नायक : क्या मंत्री जी बतावेंगे कि वृत्ति जन-जातिवृत्ति के सामाजिक तथा वार्षिक उत्थान के लिये जो पैसा दिया जाता है वह पूरा पैसा खर्च नहीं होता है तथा विधिवत् खर्च नहीं होता है मतः इसकी जांच की कोई व्यवस्था करने ?

श्री वल्लभ लाल बंधुवाल : इसमें जांच की कोई आवश्यकता नहीं है। हम इस बात को जानते हैं कि स्टेट बजट में इस मद में जो सब-प्लान्स हैं वह पहले डाइवर्टिबल थे, दूसरी मदों में वह पैसा खर्च कर दिया जाता था लेकिन मत वष से हम ने कदम उठाया है, राज्य सरकारों की सहमति से, कि इसको नान-डाइ-वर्टिबल बनाया जाये। अब यह पैसा किसी दूसरी मद में खर्च नहीं होगा। अगर साल के धन में पैसा रह जाता है तो उस को सरेन्द्र न किया जाये बल्कि बैंक में जमा करने के बाद फिर उसको ले लिया जाये। इसलिये जैसा मैं ने कहा, इस तरह हमारा ध्यान है, जो खामियां हैं उन को दूर कर दिया जायेगा।

Proposal to discontinue Pension to Freedom Fighters

*235. SHRI JANARDHANA
POOJARY:
SHRI VIJAY KUMAR N.
PATIL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are considering a proposal to discontinue pension to freedom fighters; and

(b) if so, the reasons for discontinuing the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b) The Freedom Fighters Pension Scheme, 1972 is under review but no final decision has yet been taken.

SHRI JANARDHANA POOJARY: The answer is very evasive. We must honour the freedom fighters who fought and struggled for the freedom of our country. Most of the freedom fighters are aged and infirm. Unfortunately, in a letter addressed to Mr.

Dasgupta, Ravi by the Prime Minister which was published in "The Tribune" on 25th June, 1977, it has been mentioned—it has been reported also—as having been stated by the Prime Minister to the effect that the Prime Minister never liked the pension scheme for the freedom fighters, and also that in fighting for freedom, nobody obliged anybody. These are the wordings of the Prime Minister. Under these circumstances, there is a doubt in the minds of freedom fighters, whether the pension scheme would be stopped or discontinued, as stated by the Prime Minister or by the Ministry concerned.

The freedom fighters now want a clarification as to what is the stand of the Janata Government—whether it is taking a very narrow view of the matter.

SHRI DHANIK LAL MANDAL: At present there is no question of stopping the freedom fighters' pension. (Interruptions).

PROF. SAMAR GUHA: Then what is the meaning of review?

SHRI DHANIK LAL MANDAL: There is no question of stopping the freedom fighters' pension scheme altogether. But certain things have been brought to the notice of the Government, and Government has not taken any final decision. Therefore, I am not in a position to say everything; but then, a review is there.

SHRI VASANT SATHE: What is the review for?

PROF. SAMAR GUHA: What is the purpose of this review? You must make it clear. There are many apprehensions...

SHRI DINEN BHATTACHARYA: Have you reviewed any case? (Interruptions).

SHRI KRISHAN KANT: In the view of the House, there should not be any stoppage.